



2026:AHC-LKO:22257

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 2239 of 2026

Pramod Maurya @ Pramod Kumar

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Home Civil
Sectt. Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sanjay Kumar
Counsel for Opposite Party(s)	:	G.A.

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

Heard learned counsel for the applicant, learned AGA for the State and perused the record.

The instant application has been filed seeking release of the applicant on bail in Case Crime No.280 of 2025, under Sections 319(2), 318(4), 338, 336(3), 340(2), 316(2) of BNS, registered at Police Station Kotwali Nagar, District Gonda.

The aforesaid case has been registered on the basis of an F.I.R. lodged on 14.04.2025 against 7 persons, including the applicant. It is alleged that co-accused Sunil Mishra showed a plot of land to the informant and introduced him to co-accused Malti Devi. The informant paid money to Malti Devi; however, when no sale deed was executed, he made further inquiry and discovered that Sunil Mishra had introduced him to an imposter and had, through that person, fraudulently taken Rs.3,50,000/- from him.

Submission of learned counsel for the applicant is that Mayawati was the impersonator posing as Malti Devi, and she is the one who received the amount of Rs. 3,50,000/-. It is further submitted that the main accused Sunil Mishra has been granted interim protection vide order dated 03.06.2025 passed in Criminal Misc. Anticipatory Bail Application U/S 482 BNSS No. 618/2025. Rustam Mishra @ Krishna

Kumar Mishra and Mayawati have already been granted bail vide orders dated 17.11.2025 and 27.08.2025 passed in Criminal Misc. Bail Application No.10392 of 2025 and Criminal Misc. Bail Application No. 8038 of 2025, respectively. The applicants claims parity with the co accused.

It is further submitted that the applicant has been assigned only a general allegation of conspiracy. Criminal history of the applicant has been duly explained in paragraph 16 of the affidavit filed in support of the bail application. The applicant is languishing in jail since 14.2.2026. It is further submitted that there is no possibility of the applicant of fleeing away after being released from jail or tampering with the witnesses. In case the applicant is enlarged on bail, he shall not misuse the liberty of bail.

Learned A.G.A. opposed the prayer for bail but could not dispute the ground of parity.

Considering the bail order of co-accused Mayawati and Rustam Mishra @ Krishna Kumar Mishra; the interim protection order dated 03.06.2025 passed in favour of co-accused Sunil Mishra in Criminal Misc. Anticipatory Bail Application U/S 482 BNSS No. 618/2025; the absence of any specific allegation against the applicant of directly committing the offence; the fact that the charge sheet has been filed; and the applicant is in custody since 14.2.2025, without entering into the merits of the case, I am of the view that this is a fit case for granting bail to the applicant. Accordingly, the bail application is allowed.

Let the applicant- ***Pramod Maurya @ Pramod Kumar***, involved in Case Crime No.280 of 2025(supra) be released on bail in the aforementioned case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of Magistrate/Court concerned, subject to following conditions:-

- (i) the applicant shall not tamper with the prosecution evidence;
- (ii) the applicant shall not pressurize the prosecution witnesses;

(iii) the applicant shall appear on each and every date fixed by the trial Court.

Any other condition(s) which the trial court/concerned court may deem fit and proper, in the circumstances of the case, may also be imposed.

It is clarified that the observations made in this order are confined to the present bail application and shall have no bearing on the merits of the trial.

(Rajeev Bharti,J.)

March 30, 2026

Shukla